

**GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS AND FERTILIZERS
DEPARTMENT OF PHARMACEUTICALS**

LOK SABHA
UNSTARRED QUESTION No. 2319
TO BE ANSWERED ON 13th FEBRUARY, 2026

Medicines at Jan Aushadhi Kendras

†2319. **Shri Sanatan Pandey:**

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

- (a) the number of Jan Aushadhi Kendras operational in the country, State-wise;
- (b) the details of price difference between medicines sold through Jan Aushadhi Kendras and their branded alternatives;
- (c) whether many doctors do not prescribe medicines by their generic names; and
- (d) if so, the details thereof along with the steps taken/proposed to be taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS

(SMT. ANUPRIYA PATEL)

(a) and (b): Under Pradhan Mantri Bhartiya Janaushadhi Pariyojana, a total of 17,990 JAKs have been opened across the country as on 31.12.2025. The State-wise /Union Territory-wise number of JAKs opened across the country is at Annexure I. Under the Scheme, dedicated outlets known as Jan Aushadhi Kendras (JAKs) are opened across the country to provide medicines at rates that are about 50% to 80% cheaper than those of equivalent branded alternatives.

(c) and (d): Paragraph 1.5 of the Code of Medical Ethics in the Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulations, 2002 requires that every physician should prescribe drugs with generic names legibly and preferably in capital letters and that the physician shall ensure that there is a rational prescription and use of drugs. Moreover, the Medical Council of India has issued circular date 21.04.2017 (Annexure II) directing all registered medical practitioners to comply with the said requirement.

In addition to above, the scheme implementing agency i.e. Pharmaceuticals & Medical Devices Bureau of India (PMBI) takes steps to apprise doctors about the scheme and the benefits of generic medicines. The doctors are briefed about the quality and affordability of Janaushadhi medicines through these campaigns. Further, extensive media campaigns are carried out to create awareness among the citizens so that they can request for prescriptions of generic medicines during consultations with their physicians/doctors.

Annexure I

Annexure referred to in reply to parts (a) and (b) of the LOK SABHA UNSTARRED Q. No. 2319 for answer on 13.02.2026, raised by Shri Sanatan Pandey, regarding “Medicines at Jan Aushadhi Kendras”

The State-wise /Union Territory-wise number of JAKs opened as on 31.12.2025

S. No.	State / Union territory	Number of JAKs opened
1	Andaman and Nicobar Islands	6
2	Andhra Pradesh	272
3	Arunachal Pradesh	35
4	Assam	176
5	Bihar	1058
6	Chandigarh	19
7	Chhattisgarh	345
8	Delhi	589
9	Goa	18
10	Gujarat	848
11	Haryana	474
12	Himachal Pradesh	74
13	Jammu and Kashmir	351
14	Jharkhand	166
15	Karnataka	1585
16	Kerala	1714
17	Ladakh	3
18	Lakshadweep	1
19	Madhya Pradesh	614
20	Maharashtra	713
21	Manipur	68
22	Meghalaya	25
23	Mizoram	16
24	Nagaland	22
25	Odisha	803
26	Puducherry	33
27	Punjab	532
28	Rajasthan	632
29	Sikkim	15
30	Tamil Nadu	1515
31	Telangana	212
32	The Dadra and Nagar Haveli and Daman and Diu	40
33	Tripura	33
34	Uttar Pradesh	3805
35	Uttarakhand	319
36	West Bengal	859
	Total	17,990

Annexure referred to in reply to parts (c) and (d) of the LOK SABHA UNSTARRED Q. No. 2319 for answer on 13.02.2026, raised by Shri Sanatan Pandey, regarding "Medicines at Jan Aushadhi Kendras"

Medical Council of India circular date 21.04.2017

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भारतीय आयुर्विज्ञान परिषद्
MEDICAL COUNCIL OF INDIA

No. MCI-211(2)(Gen.)/2017-Ethics/ 104728 Date: 21/04/2017

To,

1. Dean/Principals of all the Medical Colleges,
2. Director of all the hospitals (exclusive PG Institutions without medical colleges),
3. President, all the State Medical Councils.
4. Health Secretary of all the States.
5. The Director of Medical Education, all States with request to ensure compliance.
6. The Director of Health Services, all States with request to ensure compliance and inform about action taken.

Madam/Sir,

Your kind attention is invited to circular no. MCI-211(2)(Gen.)/2012-Ethics/145183 dated 22.11.2012 & 18.01.2013.

The said circular had called upon the doctors practicing medicine to prescribe Drugs with Generic name as far as possible.

However, the clause 1.5 of the Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulations, 2002 has been amended in 2016 and notified in the Gazette of India on 21.09.2016, which reads as under:-

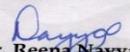
"1.5 - Use of Generic names of drugs: Every physician should prescribe drugs with generic names legibly and preferably in capital letters and he/she shall ensure that there is a rational prescription and use of drugs."

All the Registered Medical Practitioners under the IMC Act are directed to comply with the aforesaid provisions of the Regulations without fail.

You are requested to give wide publicity of the above regulation to ensure that all the doctors practicing medicine under your jurisdiction comply with the regulation."

All concerned are once again urged to take necessary steps for observance of the aforesaid provision of the Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulations, 2002 in its letter and spirit.

For any doctor found violating clause 1.5 of Ethics Regulation, suitable disciplinary action would be undertaken by the concerned SMC/MCI.

Yours faithfully,

(Dr. Reena Nayyar)
Secretary I/c
